

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:193
ANSWERED ON:06.07.2004
ENCROACHMENTS ON GOVERNMENT PREMISES
Hasan Chaudhary Munawwar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

referring to the reply to usq no. 1139 dated 9.12.2003 and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the time by which the information is likely to be collected?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

(a): Yes Sir.

(b): Most of the residents of ground floor quarters in Government colonies including type-II and type-III quarters in Sector-D, Mandir Marg have covered the land appurtenant to their houses by providing fencing/hedge/grills etc. to maintain privacy of their accommodations. Provision exists for carrying out such fencing by CPWD on payment of 10% of the cost of such fencing by occupants. For dealing with any unauthorized construction/ encroachment action will be taken on formulation of the revised policy.

The Government is also aware that about 115 hutments located at G-Point, Gole Dak Khana are unauthorisedly occupied, as per survey conducted by Slum and J.J.Wing of MCD. The said flats are not under the control of CPWD.

The encroachers have moved court and the matter is now sub-judice. Further action for removal of the unauthorized occupants can be taken up after the matter is disposed off by the Hon`ble Court.

(c): In view of reply given to part (b) above, question does not arise.